

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 25.8.2020

**Misc. Application No.201 of 2020
(Application for Interim Relief)
And
Appeal No.214 of 2020**

Nithish Bangera ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Rakesh Puri, Advocate for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody and Mr. Shehaab Roshan, Advocates i/b. K. Ashar & Co. for the Respondent.

Order:

1. We have heard Mr. Rakesh Puri, Advocate for the Appellant and Mr. Shyam Mehta, Senior Advocate assisted by Mr. Mihir Mody and Mr. Shehaab Roshan, Advocates for the Respondent through video conferencing.

2. After hearing the matter at some length a prayer was made by the learned counsel for the Appellant for adjournment with a prayer that the appeal may be heard through physical hearing. Considering the aforesaid, we direct the Registry to list this matter for hearing on 2nd November, 2020 subject to the condition that normalcy

returns and the Tribunal starts functioning through physical hearing.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

25.8.2020
RHN